



TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

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Part IV—Section 1 Tamil Nadu Bills

BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of Tamil Nadu on 7th September, 2026 is published together with Statement of Objects and Reasons for general information:-

L.A.Bill No. 18 of 2026

A Bill further to amend the Tamil Nadu Payment of Salaries Act, 1951.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2026. Short title and commencement.

(2) It shall come into force on such date as the State Government, may by notification, appoint.

Tamil Nadu Act
XX of 1951.

2. In section 7 of the Tamil Nadu Payment of Salaries Act, (herein after referred to as the Principal Act) in sub-section (1) for the expression “and the Chief Government Whip in the Legislative Assembly”, the expression, “the Chief Government Whip in the Legislative Assembly and every other Member of the Legislative Assembly” shall be substituted. Amendment of section 7.

Amendment of
section 12.

3. In section 12 of the Principal Act,

(1) in sub-section (4-E), for the expression “twenty-five thousand rupees per mensem”, the expression “seventy-five thousand rupees per mensem” shall be substituted;

(2) after sub-section (4-E), the following sub-section shall be inserted, namely,-

“(4-F) Every Member of the Legislative Assembly, who does not hold any of the offices referred to in sections 3, 4, 6 and 6-A, shall be entitled to receive a Personal Assistant allowance of twenty-five thousand rupees per mensem”;

(3) in sub section (5) for the expression “and the vehicle allowance referred to in sub-section (4-E)”, the expression, “the vehicle allowance referred to in sub-section (4-E) and the Personal Assistant allowance referred to in sub-section (4-F)” shall be substituted.

Amendment of
section 13.

4 . In section 13 of the Principal Act,

(1) in the marginal heading, for the expression “and cancellation thereof”, the expression “conveyances and cancellation thereof”, shall be substituted;

(2) in the sub section (1), after the expression “payable to him”, the expression “and the conveyance entitled to that person under sub-section (1) of section 7”, shall be inserted.

STATEMENT OF OBJECTS AND REASONS

On the 19th August 2026, the Hon'ble Chief Minister has announced on the floor of the Tamil Nadu Legislative Assembly, that a vehicle will be provided to every Member of the Legislative Assembly to enable them to effectively render public service and discharge their duties in their constituency. He has also announced that the Vehicle Allowance payable to every Member of the Legislative Assembly will be enhanced from Rs.25,000/- (Rupees Twenty-five thousand only) to Rs.75,000/- (Rupees Seventy-five thousand only) per mensem and that a Personal Assistant allowance of Rs.25,000/- (Rupees Twenty-five thousand only) per mensem will be sanctioned to them.

2. To give effect to the above announcement, the Government have decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) suitably.

3. The Bill seeks to give effect to the above decision.

C. JOSEPH VIJAY,
Chief Minister.

FINANCIAL MEMORANDUM

The Bill when enacted and brought into force would involve expenditure from the Consolidated Fund of the State. The additional expenditure to be incurred as a result of the proposed Legislation will be approximately a sum of Rs.43,28,30,385/-(Rupees Forty three crore twenty eight lakh thirty thousand three hundred and eighty five only) per annum.

C. JOSEPH VIJAY,

Chief Minister.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1(2) and 2 of the Bill empower the Government to issue notification or to make rules, as the case may be, for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

C. JOSEPH VIJAY,
Chief Minister.

Secretariat,
Chennai-9,
7th September 2026.

R. SANTHI,
Secretary.